

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September, 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.9.2024 Thursday At 10.30 AM Miscellaneous Petitions	1.	89/MP/2024	POSOCO	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24 (9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019
	2.	224/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India as amended from time to time.
	3.	268/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects (Tranche-VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	4.	255/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIII) connected to theatre-State Transmissions System (ISTS) and selected through competitive bidding process as per the guidelines dated of the Ministry of Power, Government of India as amended from time to time.
	5.	274/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1500 MW ISTS-connected Solar PV Power Projects (Solar-1) Anywhere in India under Tariff-Based Competitive Bidding.
	6.	222/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	7.	88/AT/2024	NTPC	Petition under section 63 of the electricity act, 2003 for adoption of tariff of 1500 mw solar power projects connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the ministry of power, government of India as amended from time to time and interpreted and modified by the central government vide subsequent communication/notifications.
	8.	168/TL/2024	KPS2TL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of a separate transmission licence to POWERGRID KPS2 Transmission System Limited for "Inter connection of RE developer's Dedicated

				Transmission Line at Khavda Pooling station-2 (KPS-2) under "Regulated Tariff Mechanism" (RTM) mode".
	9.	229/TL/2024	NERESXVI	Application under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking grant of transmission licence to NERES XVI Power Transmission Limited.
	10.	372/MP/2022 alongwith I.A.No.71/2024	SESPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee(Interlocutory application for interim reliefs) (Re- hearing).
	11.	346/MP/2020 alongwith I.a.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions(Interlocutory application for directions) (Re-hearing).
	12.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
9.9.2024 Monday At 10.30 A.M. Miscellaneous Petitions	1.	296/MP/2024 alongwith I.A.No.72/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 25.06.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions) (<i>On admission</i>)
	2.	297/MP/2024 alongwith I.a.No.73/2024	ASHL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 against the wrongful and untenable demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by the email and letter dated 07.05.2024 and 20.08.2024, respectively and seeking quashing of the same on account of being not in accordance with the applicable laws and Regulations (Interlocutory application of interim directions) (<i>On admission</i>)
	3.	158/MP/2023	DMTCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for recovery of deemed transmission charges from the date of Deemed Commercial Operation being 31.3.2017 up to 15.4.2017 of 2

			x 500 MVA, 400/220kV Darbhanga sub-station And Muzaffarpur-Darbhanga 400kV D/C line with triple snowbird forming part of the Eastern Region System Strengthening Scheme-VI established under tariff based competitive bidding, which remained unrecovered due to non-availability of 220 kV Downstream transmission Network developed by Bihar State Power Transmission Company Limited (Re-hearing).
4.	216/MP/2023	JUSNL	Petition invoking Section 79 (1) (c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on JUSNL(Re-hearing).
5.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
6.	361/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
7.	362/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
8.	173/MP/2024	AEL	Petition under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations,2020.
9.	26/MP/2024 alongwith I.A.No.65/2024	SIROPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking declaration of Change in Law and entitlement of compensation for the Change in Law under the Power Purchase Agreement and for appropriate directions (Interlocutory application for amendments in the prayer) (Received by Remand).
10.	256/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIV) connected to the Inter0State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India.
11.	223/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1500 MW ISTS-Connected Solar PV Power Projects as per the Guidelines

				for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects, MOP, GOI dated 28.07.2023 and its amendments thereof.
	12.	226/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	13.	235/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche- VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	14.	342/MP/2023 alongwith I.A.Nos.93/2023 and 42/2024	VL	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta Sundargarh D/C transmission line(Interlocutory application for urgent listing and seeking liberty to claims certain reliefs subsequently) (Part Heard)
	15.	13/MP/2021	PSITSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.08.2015, related to Strengthening of Transmission System beyond Vemagiri (Received by Remand)
	16.	20/RP/2024	CTUIL	Petition for review of Order dated 30.04.2024 in Petition No 114/MP/2023 (On admission)
	17.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
	18.	288/TT/2023	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges.
	19.	18/RP/2018	WBSEDCL	Petition for review of the Order dated 29.1.2018 in Petition No. 168/MP/2017 (Received by Remand)
	20.	18/RP/2024 alongwith I.A.No.52/2024	KPTCL	Petition for review of the Order dated 21.6.2023 in Petition No. 10/TT/2019 (Interlocutory application for condonation of delay in filing the review Petition).
	21.	307/MP/2023 alongwith I.A.No.48/2024	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent (Interlocutory application for urgent listing).
17.9.2024 Tuesday At 10.30 A.M. Miscellaneous	1.	237/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff discovered through competitive bidding process regarding selection of Hybrid Power Generators for

Petitions Through Online Video Conferencing				supply of 1000 MW power ISTS-connected Wind-Solar Hybrid Power Projects anywhere in India (NTPC Tranche V) on Build, Own and Operate basis.
	2.	463/MP/2014 alongwith I.A.No.40/20 19	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	3.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	4.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Re-hearing) .
	5.	179/MP/2016	KSKMPCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication claims towards compensation arising out of Change in law and consequential relief as per PPA dated 27.11.2013 between the Petitioner and the Respondent during the operating period (remand from APTEL) (Re-hearing).
	6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (Re-hearing)
	7.	61/MP/2021 Alongwith I.A.No.28&42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (Re-hearing).
	8.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (Re-hearing).
	9.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (Re-hearing).
	10.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO) (Re-hearing).
	11.	344/MP/2020	RGPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking adjudication of

			transmission charges by Respondent No.1, MSETCL (Re-hearing).
12.	627/MP/2020	HPPC	Petition under Section 79 (1)© and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other Regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations 2010 as amended by the third amendment effective 1.4.2016 and orders, for directions in regard to the levy and collection of charges and losses from the Petitioners for the 500 kv Bipole Mundra Mohindergarh HVDC transmission line along with its associated facilities (Re-hearing) .
13.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof (Re-hearing).
14.	52/MP/2022	NHPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Limited & Power Grid Corporation of India Limited (PGCIL) regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009 (Re-hearing).
15.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
16.	60/MP/2022	NTPC	Petition for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2019 to 31.3.2024 (Re-hearing).
17.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs (Re-hearing).
18.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (Re-hearing).
19.	374/MP/2022	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff order dated 21.11.2019 in Petition No. 158/TT/2018 directing bilateral billing and payment of

				Transmission Charges by Respondent No.1 to the Petitioner on account of delay in commissioning of its downstream transmission networks (Re-hearing).
	20.	30/MP/2023	SKRPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event.
19.9.2024 Thursday At 10.30 A.M. Miscellaneous Petitions Through Online Video Conferencing	1.	283/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XV) as per the guidelines of the Government of India
	2.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee (On admission)
	3.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation (On admission)
	4.	382/MP/2023	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking correction of the error in date mentioned as 1.10.2013 instead of 1.6.2014 as Commencement Date of First Contract Year (i.e. Scheduled Delivery Date) under Schedule 8 of the PPA dated 27.11.2013 and hence bring it in alignment with Scheduled Delivery Date, which is mentioned as 1.6.2014 under Article 4 of the PPA, and accordingly grant consequential relief (On admission).
	5.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024 (On admission).
	6.	129/MP/2024	EID Parry	Petition under sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 passed by this Hon'ble Commission in Petition No. 230/MP of 2022(On admission).
	7.	204/MP/2024	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of

			India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021-Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Supreme Court in WP(C) No. 838 of 2019 pursuant to this Commission's Order dated 08.03.2023 in Petition No. 245/AT/2022(On admission).
8.	91/MP/2024	ASHL	Petition under section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost (On admission).
9.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event (On admission)
10.	105/MP/2024	SJVN	Petition under section 79 (1) (k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate (BOO) basis With Greenshoe Option of Additional capacity up to 1500 MW (On admission)
11.	106/MP/2024	HPPC	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.04.2007 (On admission).
12.	110/MP/2024	CPPA2019	Petition for revision in Methodology for estimation of electricity generated from biomass in co-generation power plant (On admission)
13.	123/MP/2024	NVVN	Petition seeking exercise of Power to Remove Difficulty under Regulation 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and under Section 178 (2) and 79 (1) (h) & (g) of the Electricity Act to remove difficulties AND amend certain

				provisions of the of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (On admission)
	14.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023(On admission).
	15.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 r/w Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and r/w Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of this Ld. Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017) (On admission).
	16.	152/MP/2024	HPSEBL	Petition under Section 79, 66, and other Applicable Provisions of The Electricity Act, 2003 Read With Central Electricity Regulatory Commission (Terms And Conditions For Recognition and Issuance of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Seeking Direction For Issuance Of Renewable Energy Certificates for the period fy 2019-20, fy 2020-21, and fy 2021-22 (On admission).
	17.	153/MP/2024	NTPC REL	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff (On admission).
	18.	155/MP/2024	EPTCL	Petition under Section 79(1)(c)(f) and (k) of the electricity act, 2003, seeking an extension of time for compliance with this commission' directions dated 23.11.2023(On admission).
	19.	158/MP/2024	GUVNL	Petition under Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 in regard to disputes related to recovery of money by the Respondent in regard to rebate claimed by the Petitioner for the month of April 2018 in relation to Power Purchase Agreement dated 22.09.2005 (TAPS 3 & 4) and 16.12.2008 (TAPS 1 & 2) (On admission).
	20.	197/MP/2024	E&P Deptt. GoS	Petition under Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking for the relaxation of Regulation 17.1(iii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (On admission)
26.9.2024 Thursday At 10.30 A.M. Miscellaneous Petitions/Review Petitions	1.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024 (On admission) .
	2.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024.
	3.	21/RP/2024	RVPNL	Petition for review of the Order dated 5.4.2024 in Petition No. 54/MP/2024.
	4.	22/RP/2024	PSPCL	Petition for review of order dated 31.3.2024 in Petition No. 96/GT/2020.

	5.	23/RP/2024	NTPC	Petition for review of order dated 16.4.2024 in Petition No. 450/GT/2020.
	6.	7/RP/2024	GMRETL	Petition for review of the order dated 8.1.2024 in Petition No. 114/MP/2019.
	7.	187/MP/2022	Powerica	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Ltd. and Powerica Ltd.; and the Long-Term Access Agreement dated 17.10.2019 executed between Power Grid Corporation of India Ltd. and Powerica Ltd. seeking directions to JKTL/CTU/PGCIL not to raise invoices for transmission charges till the SCOD of the Petitioners Project(Re-hearing).
	8.	38/MP/2023	HPPTCL	Petition for approval of Central Electricity Regulatory Commission (hereinafter referred to as CERC) for inclusion of 400/220/66 kV GIS Pooling Sub-Station Wangtoo (Sherpa Colony) of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Re-hearing).
	9.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited 1,320 MW Power Project located in Haryana. (Re-hearing).
	10.	263/MP/2023	APL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration that no State Transmission Charges and Losses can be imposed upon the Petitioner towards the supply of power to the M/s MPSEZ Utilities Limited, amongst other reliefs (Re-hearing).
	11.	27/MP/2024	GUVNL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the Change in Law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 2.2.2007 read with Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs (Re-hearing).
	12.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
	13.	345/MP/2022	AHEJ1L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 x 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

	14.	6/MP/2024	HPPC	Petition seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
	15.	7/MP/2024	HPPC	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of abolition of Safeguard Duty w.e.f. 30.7.2021 as a Change in Law event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
	16.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2022.
27.9.2024 Friday At 10.30 A.M. Misc./ /Review Petitions	1.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	2.	163/MP/2023	ONGCTPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 26, 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking approval of the additional capital expenditure for Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited.
	3.	125/MP/2024	NDMC	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019--Interlocutory Application seeking interim order staying the demand raised by the Respondent NTPC vide invoice dated 22.12.2023 and restrain the Respondent from raising invoices on the Petitioner/ Applicant in rests of Dadri-I Plant for the period from 1.12.2020 onwards (Received by remand).
	4.	270/MP/2024 alongwith I.A.No's 61 &62/2024	LKPL	Petition under Section 79, including Section 79 (1)(c) of the Electricity Act 2003 read with Regulation 41 and 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking directions upon the Central Transmission Utility of India Limited to grant/ issue GNA to the Petitioner by deferring the furnishing of Conn-BG till 30.06.2025 (Interlocutory application for urgent listing and interim reliefs).
	5.	192/MP/2023 alongwith I.A. Nos. 76 &83/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre- condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs and amendments of the Petition).
	6.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica

				Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
	7.	345/MP/2023 alongwith I.A.No.86/2023	WKTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016 (Interlocutory application for interim reliefs)
	8.	320/TT/2023	DVC	Petition for approval of tariff for New T&D Element namely - (a) 220 kV DSTPS Sub-Station along with D/C LILO Lines to DSTPS , (b) 220 kV Transmission Line [210 KM S/C MTPS-Ramgarh Line] , (c) 220 kV Transmission Line [230 KM S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and (d) 220 kV Transmission Line [95 KM S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].
	9.	9/RP/2015	NLCIL	Petition for review of the Order dated 7.5.2015 in Petition No.68/MP/2013.
	10.	17/RP/2024	RVPNL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021.
	11.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022.
	12.	24/RP/2024	NTPC	Petition for review of order dated 24.4.2024 in Petition No. 563/GT/2020.
	13.	25/RP/2024	NTPC	Petition for review of order dated 19.5.2024 in Petition No. 387/GT/2020.
30.9.2024 Monday At 10.30 A.M. Miscellaneous /Tariff Petitions	1.	308/MP/2023 alongwith I.A.Nos.77,78, 95&96 /2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
	2.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
	3.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
	4.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with article 12.4 of the PPA dated 06.09.2018
	5.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in

				Petition No. 298/MP/2018.
6.	357/MP/2023	KSEBL		Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
7.	66/GT/2024	NTPC		Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
8.	264/GT/2021	KBUNL		Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019
9.	58/GT/2022	NTPC		Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1
10.	137/GT/2024	SECIL		Petition for determination of project specific tariff for 100 MW(AC)/155.02 MW (DC) Solar PV power plant with 40/120 MWh of Battery Energy Storage at Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
11.	346/GT/2023	DVC		Petition for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
12.	175/GT/2024	DVC		Petition for determination of levelized tariff for "8 MW Ground Mounted Solar Photo Voltaic Power Project" at DVC Panchet, West Bengal.
13.	119/GT/2023	NTPC		Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
14.	388/GT/2023	NTPC		Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
15.	360/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT- 1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.

By Order of the Commission

**Sd/
T.D. Pant
Joint Chief (Legal)
4.9.2024**